

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5621  
ANSWERED ON:28.04.2015  
GRIEVANCE REDRESSAL CELL FOR DIFFERENTLY ABLED  
Simha Shri Prathap

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has any mechanism for monitoring the implementation of Section 43 of the persons with Disabilities (Equal Opportunities, Protection of Rights and Full participation) Act, 1995 regarding preferential allotment of land at concessional rates to persons with disabilities;
- (b) if so, the details thereof;
- (c) whether the Government has set up/proposes to set any forum or a grievances redressal cell for Persons with Disabilities; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

- (a) & (b) The Chief Commissioner for Persons with Disabilities appointed by the Central Government under Section 51 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 is responsible for monitoring implementation of the provision of the Act including Section 43.
- (c) & (d) As per Section 59 of the aforesaid Act, the Chief Commissioner for Persons with Disabilities is responsible to look into complaints with respect to matters relating to deprivation of rights of persons with disabilities, non-implementation of laws, rules, bye-laws, regulations, executive orders, guidelines or instructions made or issued by the appropriate Government and local authorities for welfare and protection of rights of persons with disabilities and take up the matter with the appropriate authorities.